

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(IB)-288(PB)/2019

IN THE MATTER OF:

Mr. Ajit Shrivastava & Ors.	...	Applicant/Petitioner
Vs		
NIIL Infrastructure Pvt. Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP).

Order delivered on 30.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Rajat Kapoor, Advocate
For Respondent :

ORDER

New IA-2035/2024

Ld. Counsel Mr. Rajat Kapoor for the applicant appeared.

It is noticed that the applicant's name is wrongly punched as ***Ajit Shrivastava*** and instead it should be ***Mr. Sanjeev Kumar Soni***.

Ld. Counsel for the applicant is directed to rectify the defects and punch the applicant's correct name, i.e. Sanjeev Kumar Soni.

List the matter again **on 04.06.2024**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)